

Under rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 8th January 2010 is published together with Statement of Objects and Reasons for general information:—

**L.A. BILL No. 7 OF 2010**

***A Bill to amend the Tamil Nadu Rosewood Trees (Conservation) Act, 1994.***

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixtieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Rosewood Trees (Conservation) Amendment Act, 2010.	Short title and commencement.
(2) It shall come into force at once.	
2. In sub-section (3) of section 1 of the Tamil Nadu Rosewood Trees (Conservation) Act, 1994, for the expression "fifteen years", the expression "thirty years", shall be substituted.	Amendment of Section 1.

Tamil Nadu Act  
1 of 1995.

**STATEMENT OF OBJECT AND REASONS**

In order to provide for the conservation of Rosewood Trees in the State, the Government have enacted the Tamil Nadu Rosewood Trees (Conservation) Act, 1994 (Tamil Nadu Act 1 of 1995) which came into force on the 14th February 1995. According to sub-section (3) of section 1 of the said Act, the said Act remains in force for a period of fifteen years only. The said, period fifteen years comes to an end on the 13th February 2010. In order to save the Rosewood trees which are rare species, the Government have decided to extend the life of the said Act for a further period of fifteen years beyond the 13th February 2010 and to amend the said Act suitably for the above purpose.

2. The Bill seeks to give effect on the above decision.

**N. SELVARAJ,**  
*Minister for Forests.*

**M. SELVARAJ,**  
*Secretary.*